



2026:AHC:50577

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 875 of 2026

Ajay Kumar Singh @ Sanjay Singh

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satish Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

"I. Issue a writ order or direction in the nature of mandamus directing the respondent no.2 to expeditiously decide the Appeal No.965 (Ajay Kumar Vs. Dharmnath and others) U/s 11 of UPOCH Act within a short time bound period as may be determined by this Hon'ble Court under the facts and circumstances of the case."

3. It has been submitted that the aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of ten months from the date of receipt of a certified copy of this

order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

March 12, 2026
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